

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 195 OF 2018 &**  
**IA NO. 896 OF 2018**

**Dated : 21<sup>st</sup> August, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Indian Wind Power Association**  
**Versus**

**.... Appellant(s)**

**Tamil Nadu Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Sonakshi Malhan  
Mr. Senthil Jagadeesan

Counsel for the Respondent (s) : Mr. S. Vallinayagam for R-2 & 3

**ORDER**

The learned counsel, Mr. S. Vallinayagam accepts notice on behalf of the Respondent Nos. 2 & 3. Further, he prays for four weeks time to file his reply in this matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 2 & 3, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 2 & 3 is permitted to file his reply in the matter by 18.09.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 09.10.2018. after duly serving copy on the other side.

List the matter on **24.10.2018** as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**

*vt/kt*

**(Justice N. K. Patil)**  
**Judicial Member**